

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:349

ANSWERED ON:23.11.2006

TEHELKA SCAM

Chavda Shri Harisinh Pratapsinh;Patel Shri Jivabhai Ambalal

Will the Minister of DEFENCE be pleased to state:

- (a) Whether the investigation in Tehelka case has been completed ;
- (b) If so, the findings thereof; and
- (c) The details of the officials found guilty and the action taken against them ?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a)&(b) : No, Sir. The Tehelka cases are still under investigation of CBI.

(c) Details are given in the enclosed Statement.

STATEMENT REFERRED TO IN THE REPLY GIVEN IN PART (c) OF LOK SABHA UNSTARRED QUESTION NO. 349 FOR ANSWER ON 23.11.2006

CBI has registered regular cases against Shri H.C. Pant, the then Staff Officer, Ordnance Factory Cell, Shri Narender Singh, the then Asstt. Financial Advisor, Shri P. Sasi, the then Assistant, Lt. Col V.P. Sayal (Retd) and Maj Gen M.S. Ahluwalia (Retd), the then Addl. DG, Ordnance Service (Technical Stores), MGO Branch, Army HQrs and Maj Gen S.P. Murgai (Retd). Preliminary Enquiry has been registered against Shri LM Mehta, the then Addl. Secretary, MOD and Maj Genl. S.P. Murgai (Retd.).

2.The following departmental action has been taken against the indicted Officers:-

S.No.	Name of the official	Punishment awarded
1.	Maj Gen (Retd) Satnam Singh	Censure
2.	Maj Gen (Retd) Manjit Singh Ahluwalia	Censure
3.	Lt Col (Retd) B.B. Sharma	Dismissed from service
4.	Maj Gen PSK Choudhary	Cashiering and rigorous imprisonment for one year.
5.	Brig Iqbal Singh	Cashiering and rigorous imprisonment for two years.
6.	Col Anil Sehgal	Cashiering and rigorous imprisonment for four years.
7.	Sh. H.C. Pant, Staff Officer /OF Cell	Dismissed from Service.
8.	Sh. Narender Singh, AFA.	Under suspension and inquiry is in progress against him.
9.	Sh. P. Sasi, Assistant	Under suspension and inquiry is in progress against him.